iotal lending as direct finance to agriculture by March 1935 and 16 per cent by March 1987.

Accommodation for travel agencies in LIC Building in New Delhi

2211. SHRI ERA SAMBASIVAM: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Government propose to provide accommodation to various travel agencies to open their offices in tire Life Insurance Corporation multistoreyed building which is under construction in New Delhi;
 - (b) if so, what are the details thereof; and
- (c) whether Government have received applications from various travel agencies for the allotment of accommodation the LIC building; if so, what are the names />f the travel agencies?

THE'DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAN-ARDHANA POOJARY): (a) to (c)-The LJCs building known as "Mega Centre" is expected to be completed in 1985.. Though it has not so far invited any applications for allotment of space in the building, it has been receiving applications from various interested parties.

The following travel agencies 'have applied to the LIC for space in the building:—

- (1) Onkar Travels
- (2) Skanda Travels (P) Ltd.
- (3) Yadava Tours and Travels
- (4) Raj Overseas Travels
- (5) International Cargo Carriers
- (6) Wheelers
- (7) Rakesh Chopra
- (8) Uday World Travels.

Silk Award

2212. SHRI GULAM MOHI-UD-DIN SHAWL; Will the Minister of COM MERCE be pleased to state:

(a) whether the Deputy Commerce Minister distributed silk awards for outstanding silk exports during 1981-'; 1982-83 on 28th January, 1984.

the reasons for which no Certificate is given to M|s. D'. S. Inter-ombay, for 1982-83:

- for giving awards for is 1981-82 to M/s. Eastern Silk Industries d, Calcutta, and for 1982-83 to Mls. Gemini Overseas Limited, Calcutta, altho ugh both are deregistered by Apparels Ex port Promotion- Council for gross garment and are in the abey ance li mthorised imports tallow;
- $\begin{array}{ccc} \text{(d)} & \text{overnment propose to re} \\ \text{call li.-} & \text{id if }_n\text{ot} & \text{what} & \text{are} \\ & \text{and} & \end{array}$
- (e) ' Government propo oned in part (b) above from all Export Promotion Councils?

MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI "NIHAR RANJAN LASKAR): (a) Yes, Sir.

- (b) Award was withheld for violation of tdns. of Foreign Exchange Regu'a-Act by M/s. D- S. International and due to the fact that Enforcement Directorate have filed case j_n this regard.
- (c) and (d) Awards fpr 1981-82 to M|s. Eastern Silk Industries Limited and for 1982-83 Gemini Overseas Ltd., Calcutta were given for outstanding export performance. Registration or deregistration is specific to commodities. Deregistration by] AEPC is in respect of nonsilk Apparels and does not require ipso facto deregistration of the above companies by other councils. Firms are put on the abeyanse list pending investigation into allegations. This does not establish any violation or contravention of Government orders. As such the question of recalling the awards does not arise.